



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Nov/202425/14**DATED:** 29/11/2024Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Nov/202425/14 dated 29/11/2024 of Norms Committee - IV for the year 2024-25 was held on 29/11/2024 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Shri Uttam Kumar Jana, FTDO	DGFT(HQ)
3	Shri Nand lal, Technical Consultant	DGFT
4	Shri Shaish Kumar, Technical Consultant	DGFT

6	Shri D. N. mathur, Technical Consultant	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Nov/202425/14										
Case Status	Case Approved										
Party Name	PAYAL POLYPLAST PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024										
HQ File Number	HQRNORM APPLY 00000620AM23										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority and cue from SION A-3107, the committee decided to approve the norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>CHLORINATED PARAFFIN (CHLORINE CONTENT 52%)</td><td>2000000 kg</td><td>PARAFFIN (C 10 C 30)</td><td>1000000 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	CHLORINATED PARAFFIN (CHLORINE CONTENT 52%)	2000000 kg	PARAFFIN (C 10 C 30)	1000000 kg.
Export Item	Quantity	Import item	Quantity Recommended								
CHLORINATED PARAFFIN (CHLORINE CONTENT 52%)	2000000 kg	PARAFFIN (C 10 C 30)	1000000 kg.								
The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.											
RA may take subsequent consequential action accordingly.											

Case No.	2 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001767AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information:	
1. Specification and details of import items Fiscagomma Winner 851 for 6500 Qty, Mirage Pescara - Eco for 4500 Qty.	

2. GSM of PU covers in various colours for 8000 Qty and PU covers in various colours - 10000 Nos.
3. Calculation of the requirement of raw materials indicating net content and wastage separately.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	3 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003267AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for modification /amendment in existing SION H-302. After detailed deliberation, the committee decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	4 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003601AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case	

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	5 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003608AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	6 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003640AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	7 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003649AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	8 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003756AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP	

Case No.	9 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003757AM23

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP	

Case No.	10 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004750AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. COA report of both imports and export items, giving exact percentage of moisture. 2. Indigenous item/s to use in the manufacturing of Modified Starch and accordingly to fill 4 E annexure. 3. Complete calculation for the requirement of import item, indicating net content and wastage separately. 4. Production of export item vis a vis consumption of raw materials for the last three years duly certified by Chartered accountant. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	11 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected

Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004752AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. COA report of both imports and export items, giving exact percentage of moisture. 2. Indigenous item/s to use in the manufacturing of Modified Starch and accordingly to fill 4 E annexure. 3. Complete calculation for the requirement of import item, indicating net content and wastage separately. 4. Production of export item vis a vis consumption of raw materials for the last three years duly certified by Chartered accountant. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

Case No.	12 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004753AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. COA report of both imports and export items, giving exact percentage of moisture. 2. Indigenous item/s to use in the manufacturing of Modified Starch and accordingly to fill 4 E annexure. 3. Complete calculation for the requirement of import item, indicating net content and wastage separately. 4. Production of export item vis a vis consumption of raw materials for the last three years duly	

certified by Chartered accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	13 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004983AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. % Yield on molar basis for each step of manufacturing process. 2. Use of caustic soda flakes not shown in the reaction scheme. Norms applied may be justified in the chemistry and material balance. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	14 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00013766AM22
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. Material balance between import and export item. Since total import is 1400 Kg against export of 1500 kg and there is no indigenous input is shown in appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	15 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00040040AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Dimension/ Sizes of Export item to be exported. 2. Dimension/ Sizes of Import item to be imported and whether it is in jumbo rolls or cut to sizes. 3. Specific GSM of export and import item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	16 / NC/4/MEET/Nov/202425/14
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Case Status	Case Rejected
Party Name	UTTAM WELLNESS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00093564AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Weight of export item in Kg term. 2. Net import content in export item indicating wastage separately. 3. CAD with calculation of the requirement of Fabric for the manufacturing of the export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	17 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00116706AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. COA report of import and export items. 2. Chemical reaction indicating molecular weight of reactants and products, giving yield and calculation. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	18 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00142792AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. Mfg. process in detail 2. Qty of actual export made with net content of platinum in it supported with copy of shipping bills. 3. Qty of actual import made with net content of platinum in it supported with copy of bill of entry. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	19 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00153151AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information:	

1. Copy of CIB registration with approved composition of export item.
2. Specific gravity of export item

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	20 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PROADCAT INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00193838AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information:

1. Manufacturing Process indicating stage wise wastage of raw materials.
2. COA report of import (from foreign supplier) and export items
3. 4 E Annexure indicating both imported and indigenous items.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	21 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00268632AM22
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	22 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00275542AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. Copy of CIB Registration with approved composition of export item. 2. Wastages applied. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	23 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00278410AM22
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	24 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00281075AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the committee technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	25 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00281077AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information:

1. Copy of CIB Registration for export item no -2 with approved composition.
2. Density of export item no -1.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	26 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00281078AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information:	
1. Copy of CIB Registration showing approved composition. 2. Wastage applied.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	27 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00284035AM22

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. Copy of CIB Registration with approved composition for each export item. 2. Please give technical justification and explain the UOM (Kg -Activity) in export item 1. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	28 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00286796AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	29 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00287193AM22
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	30 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00308454AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. Copy of CIB Registration with approved composition for each export item. 2. Wastages applied in each export item. 3. Consumption- coefficient (CC) for tebuconazole tech for imported raw material. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	31 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00308456AM22
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. Copy of CIB Registration with approved composition for each export item. 2. Density of export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	32 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00334409AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide committee technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	33 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00335848AM22

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. Committee technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	34 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00001370AM25
RA File Number	039504000085 AM17
Licence No and Date	0310804563/11/05/2016
Norms Committee Decision: The Committee considered the case as per the agenda and based on recommendation, cue from approved norms for Advance Authorization No- 0311008730 dated 18.12.2021, 0311003040 dated 05.04.2021 and 0310815081 dated 09.08.2017 in Norms Committee Meeting No- NC/4/MEET/Dec/202223/14 dated 23.12.2022, NC/4/MEET/Jan/202223/16 dated 03.01.02023 and NC/4/MEET/Jun/202324/4 dated 03.07.2023 respectively, the committee decided to approve the ad-hoc norms as applied for with 2% wastages. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	35 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

HQ File Number	HQRNORM REVIW00001559AM25
RA File Number	039504000299 AM17
Licence No and Date	0310806833/03/08/2016
Norms Committee Decision: The Committee considered the case as per the agenda and based on recommendation, cue from approved norms for Advance Authorization No- 0311008730 dated 18.12.2021, 0311003040 dated 05.04.2021 and 0310815081 dated 09.08.2017 in Norms Committee Meeting No- NC/4/MEET/Dec/202223/14 dated 23.12.2022, NC/4/MEET/Jan/202223/16 dated 03.01.02023 and NC/4/MEET/Jun/202324/4 dated 03.07.2023 respectively, the committee decided to approve the ad-hoc norms as applied for with 2% wastages. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	36 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00004217AM25
RA File Number	052404000417 AM17
Licence No and Date	0510401248/11/01/2017
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Difference between manufacture of Chlorinated Paraffin Chlorine Content 52% from raw material Heavy Normal Paraffin and PARAFFIN OLEFIN (C 10 C 30) indicating the manufacturing process. 2. Technical details of both the raw materials for the manufacture of export items with end use application. 3. To fill accordingly, 4 E indicating indigenous items also. The case stands deferred.	

Case No.	37 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

and Date	
HQ File Number	HQRNORM REVIW00125074AM22
RA File Number	342404000265 AM19
Licence No and Date	3410044748/11/12/2018
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. 2. Stoichiometric material balance on molar basis. 3. To fill 4 E Annexure indicating both imported and indigenous items. 4. A copy of minutes approved by the norms committee in the past for the export and import of same items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	38 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00163211AM22
RA File Number	342404000396 AM18
Licence No and Date	3410044755/13/12/2018
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. 2. Stoichiometric material balance on molar basis. 3. To fill 4 E Annexure indicating both imported and indigenous items. 4. A copy of minutes approved by the norms committee in the past for the export and import of same	

items.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	39 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GOODEARTH AGROCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001300AM19
RA File Number	502404000028 AM19
Licence No and Date	5010002506/05/02/2019
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information:	
1. Chemical reaction indicating molecular weight of both reactants and the products and yield of the reaction. 2. COA report of both import and export items. 3. To fill 4 E annexure, indicating both imported and indigenous items.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	40 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00001276AM24

RA File Number	082404000048 AM19
Licence No and Date	0810145286/15/05/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that this case has already been approved in NC Meeting N- 2/83-ALC-2019 Dated 03.05.2019. Therefore, the committee decided to close this case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	41 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305000260AM20
RA File Number	322404000029 AM20
Licence No and Date	3210079022/12/07/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Manufacturing process indicating stage wise wastage of raw materials 2. To fill 4 E annexure indicating both imported and indigenous items to use in manufacturing the export items. 3. Calculation for the requirement of raw material/s indicating net import content and wastage separately. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	42 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

and Date	
HQ File Number	018305000344AM20
RA File Number	082404000403 AM18
Licence No and Date	0810146063/29/08/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the complete technical details per annexure to appendix 4E, detailed manufacturing process and wastage at each stage. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	43 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305000402AM20
RA File Number	322404000054 AM20
Licence No and Date	3210079132/30/09/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: • Manufacturing process indicating stage wise wastage of raw materials. • To fill 4 E annexure indicating both imported and indigenous items to use in manufacturing the export items. • Calculation for the requirement of raw material/s indicating net import content and wastage separately. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	44 / NC/4/MEET/Nov/202425/14		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024		
HQ File Number	HQRNORM REVIW00003350AM25		
RA File Number	062404000065 AM20		
Licence No and Date	0610039351/21/11/2019		
Norms Committee Decision:			
The committee considered the case as per the agenda and taking cue from approved norms in Nc meeting No- NC/4/Meet/Aug/202425/10 dated 27.09.2024 Advance Authorization No- 0611000589 dated 20.07.2021 and other relevant paper, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
THIOBENCARB TECHNICAL	1 kg.	PARA CHLORO BENZYL CHLORIDE (PCBC)	0.656 kg.
		AMMONIUM THIOCYANATE	0.415 kg.
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.			

Case No.	45 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00007041AM23
RA File Number	018305000574 AM20
Licence No and Date	3410045739/24/12/2019
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers, noting that the firm had	

requested to remove the 'Alumina Content 28.4%' from the export item in the approved ad-hoc norms of MN NC/4/MEET/Jun/202223/4 dated 14.06.2022. After detailed examination, it has been observed that the given wastage and its calculations in recommended import items of approved norms was based on the "Alumina content 28.4%" used in the export item. Therefore, the committee decided to reject the firm's request, as removing the 'Alumina Content 28.4%' from the export item would compromise the accuracy of accounting for the actual quantity of import items utilized in the export item.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	46 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00003057AM25
RA File Number	039404000837 AM20
Licence No and Date	0310834129/14/01/2020

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item: Release Paper 120 GSM (+ / - 10%) (containing Glassine Paper)

Qty.: 1 Sq. meter

Import items:

Sl. No.	Item Description	Quantity recommended
1	Glassine Paper 120 GSM +/-10 %	1.04 Sq. Meter

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	47 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024		
HQ File Number	HQRNORM REVIW00003656AM25		
RA File Number	062404000083 AM20		
Licence No and Date	0610039407/16/01/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and taking cue from approved norms in Nc meeting No- 9/83-ALC1/2020 dated 09.11.2020 Advance Authorization No- 0611039586 dated 20.08.2020 and other relevant paper, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
PROSULFOCARB TECHNICAL	1 kg.	DI-N-PROPYLAMINE	0.525 kg.
		AMMONIUM THIOCYNATE	0.440 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	48 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	GIRDHARS INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00349894AM22
RA File Number	052304000413 AM20
Licence No and Date	0510413449/24/01/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and observed that the import item (HYDROGENATED SOYBEAN OIL GLYCERIDES/ NATUREWAX S-130/ NATUREWAX S-155/ NATUREWAX) falls under chapter 15 of ITC (HS) Classification of Export and Import item. All vegetable/edible oils classified under Chapter 15 are not allowed under self-declaration, in view of Para 4.07 (iii) read with Para 4.11 (a(i)) of FTP. Accordingly, CLA- Delhi was requested to furnish clarification regarding the issuance of this license under Para 4.07 of FTP 2015-20 and reply is still not received. Therefore, the committee decided to send a reminder to CLA-Delhi to furnish the clarification on issuance of advance authorization under para 4.07 of FTP.	

The case stands deferred.

Case No.	49 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00003653AM25
RA File Number	062404000088 AM20
Licence No and Date	0610039435/06/02/2020

Norms Committee Decision:

The committee considered the case as per the agenda and taking cue from approved norms in Nc meeting No- 9/83-ALC1/2020 dated 09.11.2020 Advance Authorization No- 0611039586 dated 20.08.2020 and other relevant paper, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommended
PROSULFOCARB TECHNICAL	1 Kg.	DI-N-PROPYLAMINE	0.525 kg.
		AMMONIUM THIOCYNATE	0.440 kg.
		BENZYL CHLORIDE	0.559 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	50 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	REGENCY CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00004256AM25
RA File Number	NA
Licence No and Date	0710116133/17/02/2020
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Item of export in nos. with shipping bill details.
- Item of import in nos. with bill of entry details.

The case stands deferred.

Case No.	51 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00003058AM25
RA File Number	039404001100 AM20
Licence No and Date	0310835757/21/04/2020

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item: Release Paper 120 GSM (+ / - 10%) (containing Glassine Paper)

Qty.: 1 Sq. meter

Import items:

Sl. No.	Item Description	Quantity recommended
1	Glassine Paper 120 GSM +/- 10 %	1.04 Sq. Meter

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	52 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

HQ File Number	HQRNORM REVIW00003295AM25	
RA File Number	039404001099 AM20	
Licence No and Date	0310835758/21/04/2020	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:		
Export item: Release Paper 85 GSM (+ / - 10%) (Containing Calendared Bleached Kraft Paper)		
Qty.: 1 Sq. meter		
Import items:		
Sl. No.	Item Description	Quantity recommended
1	Calendared Bleached Kraft Paper 85 GSM +/-10 %	1.04 Sq. Meter
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.		

Case No.	53 / NC/4/MEET/Nov/202425/14		
Case Status	Case Approved		
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024		
HQ File Number	018305000941AM21		
RA File Number	502404000003 AM21		
Licence No and Date	5010002692/03/07/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
WHITE COLOURED MASTERBATCH PLAST HIGH MIX PLAST CLEAR HIGH MIX PLAST HIGH MIX PREMIUMPLAST BLOW PLAST WHITE HD(CONTAINING FOLLOWING RAW MATERIAL HIGH DENSITY POLYETHYLENE (HDPE) 60000	200000 Kg.	HIGH DESITY POLYETHYLENE (HDPE)	61800 Kg.
		CALCIUM CARBONATE	144200 Kg.

KGS AND CALCIUM CARBONATE 140000 KGS)			
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The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	54 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00006899AM24
RA File Number	NA
Licence No and Date	5010002692/03/07/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation for Advance Auth no. 0510414686 dated 22.07.2020. It is further observed that that norms file for the same authorization has been processed as serial no-53. Therefore, the committee decided to reject this file. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	55 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001000AM21
RA File Number	082404000114 AM21
Licence No and Date	0810148275/04/08/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Appendix 4E indicating % wastage involved along with indigenous input. 2. Calculation of raw material required on molar weight basis. 3. Please check molar weight of finished product with relation to 9 Moles of Ethylene oxide used.	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	56 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001036AM21
RA File Number	052404000256 AM21
Licence No and Date	0510415043/28/08/2020
Norms Committee Decision: Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	57 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00007042AM23
RA File Number	018305001055 AM21
Licence No and Date	3410046374/07/09/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, noting that the firm had requested to remove the 'Alumina Content 28.4%' from the export item in the approved ad-hoc norms of MN NC/4/MEET/Jun/202223/4 dated 14.06.2022. After detailed examination, it has been observed that the given wastage and its calculations in recommended import items of approved norms was based on the	

"Alumina content 28.4%" used in the export item. Therefore, the committee decided to reject the firm's request, as removing the 'Alumina Content 28.4%' from the export item would compromise the accuracy of accounting for the actual quantity of import items utilized in the export item.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	58 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SAVITRI SUGANDALAYA
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001068AM21
RA File Number	072404000143 AM21
Licence No and Date	0710116994/11/09/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: 1. Size of import & export separately. 2. COA and specification of import items along with the catalog. 3. Name & weight of indigenous import. 4. % wastage claimed. 5. How to correlate specification between import & export The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	59 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001086AM21
RA File Number	318304000065 AM21
Licence No and	3110067865/21/09/2020

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	60 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SPOTON COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001093AM21
RA File Number	522404000045 AM21
Licence No and Date	5210043545/24/09/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	61 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001119AM21
RA File Number	342404000181 AM21
Licence No and Date	3410046441/05/10/2020

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item: CALCIUM BROMIDE SOLUTION

Qty.: 1 kg

Import Item: ZINC BROMIDE LC

Qty.: 0.781 Kg

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	62 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	A.G.INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001136AM21
RA File Number	052304000225 AM21
Licence No and Date	0510415477/12/10/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	63 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	018305001212AM21
RA File Number	102404000056 AM21

Licence No and Date	1010060715/17/11/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm submitted its reply via email on 05.09.2024, which was then sent to the technical authority via email on 09.09 2024. After detailed deliberation, the committee decided to defer the case for further examination and comments from the technical authority. The case is therefore deferred.	

Case No.	64 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	UTTAM WELLNESS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00033994AM21
RA File Number	05AA04017375 AM21
Licence No and Date	0511000014/09/12/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information: • Manufacturing process indicating stage wise wastage of raw materials of both imported and indicating. • Weight of export item indicating composition of it, with net import content of raw materi9al in it. • Calculation of requirement of raw materials both imported and indigenous for the manufacturing. • Specification with GSM of Fabric of import item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	65 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	TENSIL LABGLASS TECHNOLOGIES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00041365AM21
RA File Number	07AA04005402 AM21
Licence No and Date	0711000086/18/12/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	66 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00051626AM21
RA File Number	08AA04003768 AM21
Licence No and Date	0811000227/31/12/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Appendix 4E indicating % wastage involved along with indigenous input. 2. Calculation of raw material required on molar weight basis. 3. Please check molar weight of finished product with relation to 2 Moles of Ethylene oxide used. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	67 / NC/4/MEET/Nov/202425/14
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Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00053298AM21
RA File Number	03AA04015185 AM21
Licence No and Date	0311000648/04/01/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	68 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00001589AM25
RA File Number	05AA04023267 AM21
Licence No and Date	0511000720/12/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT. Further, the committee observed that the present Advance Authorization was issued on dated 12.01.2021 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode Qty.: 30,000 MT	

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	69 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00071122AM21
RA File Number	02AA04007991 AM21
Licence No and Date	0211000214/27/01/2021

Norms Committee Decision:

The Committee considered the case as per as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	70 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00071346AM21
RA File Number	03AA04013475 AM21
Licence No and Date	0311000723/28/01/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Generic name of import item MC-1037 and M-19 with their catalogue. 2. % Solid content of export The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	71 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00075475AM21
RA File Number	05AA04026073 AM21
Licence No and Date	0511001006/02/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Complete COA of import item from supplier indicating purity and impurity profile. 2. COA of export item indicating purity and impurity profile. 3. Justification for 15.6% wastage indicating wastage at each stage. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	72 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ARIES DYE CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00079992AM21
RA File Number	08AA04007618 AM21
Licence No and Date	0811000607/09/02/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information: 1. Complete and balanced chemical reactions with correct mol. Weight of input and output material. 2.No details are given for import item no. 4, 6, 7, and 8. Please justify the requirement of their input. 3.Detailed calculation sheet for 80% Dye. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	73 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ONEST LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00085587AM21
RA File Number	03AA04023592 AM21
Licence No and Date	0311001772/17/02/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated	

23.07.2024, to provide the following information:

- To indicate the indigenous items to procure locally.
- To compare the requirement of raw materials with SION fixed at SION-A1741.
- In the last license (0310832561 dt. 01.11.2019) only one item- Mechanical Dispenser, Pump Sprayer part was requested for import, please confirmed in this case.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	74 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00087562AM21
RA File Number	08AA04006760 AM21
Licence No and Date	0811000748/19/02/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	75 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KATERRA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00088928AM21
RA File Number	07AA04008703 AM21

Licence No and Date	0711000527/22/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information. 1. Specific name of import items, giving its shape/form, size / dimension, and species of wood. 2. Photographs of export items, giving complete calculation of the requirement of raw materials, indicating net import content and wastage separately. 3. Indigenous items to use in making export items and accordingly to fill 4 E annexure. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	76 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00106472AM21
RA File Number	08AA04011835 AM21
Licence No and Date	0811001057/18/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information. 1. C.I. no. of each export item. 2. Standard composition of each export item. 3. Complete and balanced chemical reactions of each step showing mol. Weight of input and output product, separately for each export item. 4. Material balance for each export item. 5. Copy of past approval for above export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	77 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00114976AM21
RA File Number	03AA04032267 AM21
Licence No and Date	0311002941/27/03/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. C.I. no. of each export item. 2. Standard composition of each export item. 3. Complete and balanced chemical reactions of each step showing mol. Weight of input and output product, separately for each export item. 4. Material balance for each export item. 5. Copy of past approval for above export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	78 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00117103AM21
RA File Number	03AA04029928 AM21
Licence No and Date	0311002721/31/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 29.11.2024 to explain their case. After detailed deliberation, the committee decided	

to ask the firm to provide the following information:

1. CIB registration for actual export items.
2. Revised application as per actual export item description, its qty. and corresponding import qty.

The case stands deferred.

Case No.	79 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ACCRA PAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004610AM22
RA File Number	03AA04028257 AM21
Licence No and Date	0311002486/06/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	80 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CRYSTAL CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00020410AM22
RA File Number	05AA04002747 AM22
Licence No and Date	0511002217/16/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.07.2024, to provide the complete technical details as per annexure to appendix 4E.	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	81 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BALAJI CORK
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00031995AM22
RA File Number	05AA04008449 AM22
Licence No and Date	0511002396/04/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.07.2024, to provide the following information:

- Manufacturing process indicating all the raw materials both imported and indigenous items and accordingly to fill 4 E Annexure.
- Specification of both import and export items.
- Justification for nil wastage of raw materials for the manufacturing the Rubberized Cork Sheets and Rubberized Cork Frames.
- Calculation for the requirement of raw materials for manufacture of both the items separately.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	82 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00001592AM25
RA File Number	05AA04011814 AM22

Licence No and Date	0511002485/07/05/2021												
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. Further, the committee observed that the present Advance Authorization was issued on 07.05.2021 for the export of “Anode” and restrictions on the export of “Anode” were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode Qty.: 20,000 MT Import items: <table border="1"> <thead> <tr> <th>S. no.</th> <th>Item description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Calcined Petroleum Coke*- CP Coke</td> <td>Deleted (Indigenously procured)</td> </tr> <tr> <td>2</td> <td>Anode Butt</td> <td>0.212 MT Per MT of Export</td> </tr> <tr> <td>3</td> <td>Coal Tar Pitch</td> <td>Deleted (Indigenously procured)</td> </tr> </tbody> </table> Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms. RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.		S. no.	Item description	Qty. recommended	1	Calcined Petroleum Coke*- CP Coke	Deleted (Indigenously procured)	2	Anode Butt	0.212 MT Per MT of Export	3	Coal Tar Pitch	Deleted (Indigenously procured)
S. no.	Item description	Qty. recommended											
1	Calcined Petroleum Coke*- CP Coke	Deleted (Indigenously procured)											
2	Anode Butt	0.212 MT Per MT of Export											
3	Coal Tar Pitch	Deleted (Indigenously procured)											

Case No.	83 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ANSHIKA POLYSURF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00116195AM22
RA File Number	05AA04026646 AM22
Licence No and Date	0511003178/16/06/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and noted that the firm has submitted incomplete reply. Therefore, the committee decided to ask the firm to furnish proper reply for the following:

- Mol weight of each input and export item.
- % yield and no of moles used for each reactant with balanced chemical reaction.

The case stands deferred.

Case No.	84 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CREST CELLULOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00146963AM22
RA File Number	26AA04002340 AM22
Licence No and Date	2611000201/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information.	
1. Complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	85 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00001590AM25
RA File Number	05AA04056890 AM22
Licence No and Date	0511003860/28/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT.

Further, the committee observed that the present Advance Authorization was issued on dated 28.07.2021 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 40,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through "Restricted Item license" by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	86 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00149945AM22
RA File Number	02AA04015575 AM22

Licence No and Date	0211001010/29/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	87 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00153928AM22
RA File Number	02AA04018142 AM22
Licence No and Date	0211001027/04/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. 1. Compare the requirement of raw materials with respective SION (H-68/301/302, as the case may be) fixed at handbook of procedure Vol.II, in tabular form in the same fashion and if additional inputs are there, then to give justification. 2. Application/end use of export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	88 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00157017AM22
RA File Number	08AA04014983 AM22

Licence No and Date	0811002274/09/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	89 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00158817AM22
RA File Number	08AA04020119 AM22
Licence No and Date	0811002287/10/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. 1. To give justification for difference from SION fixed at H68 when broadly export description is the same. 2. Compare the requirement of raw materials with respective SION (H-68) fixed at handbook of procedure Vol.II, in tabular form in the same fashion and if additional inputs are there, then to give justification. 3. Complete calculation of requirement of inputs giving change of weight per mm thickness with giving application/end use of export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	90 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00165361AM22
RA File Number	08AA04021858 AM22
Licence No and Date	0811002345/18/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	91 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	YUTO PRINTING & PACKAGING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00166397AM22
RA File Number	07AA04022701 AM22
Licence No and Date	0711001746/19/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	92 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00170042AM22
RA File Number	02AA04020286 AM22
Licence No and Date	0211001126/25/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	93 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CRYSTAL CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00172084AM22
RA File Number	05AA04072571 AM22
Licence No and Date	0511004350/27/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 28.06.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	94 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BAJAJ POLYBLEND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00174406AM22
RA File Number	50AA04002919 AM22
Licence No and Date	5011000223/31/08/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	95 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00174721AM22
RA File Number	03AA04044833 AM22
Licence No and Date	0311006608/01/09/2021
Norms Committee Decision: The Committee considered the case as per as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E.	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	96 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CREEDX COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00179737AM22
RA File Number	52AA04015114 AM22
Licence No and Date	5211001269/08/09/2021
Norms Committee Decision:	
The Committee considered the case as per as per the agenda and noted that the firm was requested, via letter dated 09.09.2024, to provide the following information.	
1. Complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	97 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00183066AM22
RA File Number	03AA04090171 AM22
Licence No and Date	0311006911/13/09/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on	

recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Complete and balanced chemical reaction with molecular weight and % yield on molar basis.
- Recruitment and recovery of solvents.
- Material balance for entire process.

The case stands deferred.

Case No.	98 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00200217AM22
RA File Number	05AA04088014 AM22
Licence No and Date	0511005148/01/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. • Manufacturing process indicating details of import items with photographs etc. • Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. • Specific name of import item. • Justification for no wastage in making export items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	99 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00200219AM22

RA File Number	05AA04088015 AM22
Licence No and Date	0511005149/01/10/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. • Manufacturing process indicating details of import items with photographs etc. • Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. • Specific name of import item. • Justification for no wastage in making export items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	100 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00001591AM25
RA File Number	05AA04087718 AM22
Licence No and Date	0511005322/11/10/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT. Further, the committee observed that the present Advance Authorization was issued on dated 11.10.2021 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode	

Qty.: 40,000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	101 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	AMARA BIOEXTRACTS LLP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00244246AM22
RA File Number	52AA04016526 AM22
Licence No and Date	5211001556/08/11/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.07.2024, to provide the complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	102 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00254452AM22
RA File Number	02AA04033446 AM22
Licence No and Date	0211001508/16/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	103 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ASHOK PACKAGING INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00256684AM22
RA File Number	05AA04098076 AM22
Licence No and Date	0511006221/18/11/2021
Norms Committee Decision: Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	104 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00258366AM22
RA File Number	03AA040121828 AM22
Licence No and Date	0311008685/19/11/2021

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority, cue from approved norms for Advance Authorization No- 0311015287 dated 07.06.2022 in NC Meeting No: NC/4/MEET/Jul/202425/7dated 23.07.2024, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Qty. Recommended
TEBUCONAZOLE TECH (TEBUCONAZOLE TECH)	1 Kg	1	POTASSIUM HYDROXIDE	0.47 Kg.
		2	1 2 4 TRIAZOLE	0.297 Kg.
		3	1 4 CHLOROPHENYL 4 4 DIMETHYL 3 PENTANONE	0.72 Kg.
		4	N N DIMETHYL FORMAMIDE	Deleted
		5	DIMETHYL ACETAMIDE	0.14 Kg
		6	DIMETHYL SULFIDE	0.15 Kg.
		7	METHYL CYCLOHEXANE	0.118 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	105 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

and Date			
HQ File Number	HQRNORM APPLY 00271791AM22		
RA File Number	08AA04035418 AM22		
Licence No and Date	0811003280/01/12/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Tribenuron Methyl Technical	1 Kg.	2-(Carbomethoxy) Benzenesulfonamide 99% (MSB)	0.820 kg
		2-Methoxy-4-Methyl-6-Methylamino-1,3,5-Triazine (MMMT)	0.385 kg.
		N-Butyl Isocyanate (NBI 99%)	0.180 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	106 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00305698AM22
RA File Number	26AA04005873 AM22
Licence No and Date	2611000391/03/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information.	
1. End use of export product 2. Mol. Weight of export product 3. Net content of silica gel in export and % active matter in export 4. % yield on molar basis in each reaction 5. Production/consumption data till date duly certified by auditor of the company.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the	

deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	107 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00306167AM22
RA File Number	05AX04000430 AM22
Licence No and Date	0511007559/03/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	108 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00315207AM22
RA File Number	52AX04000025 AM22
Licence No and Date	5211001853/11/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Complete specification with GSM of the export and Import items.	

2. Calculation of requirement of raw material/s with CAD, drawing / design, giving wastage separately and to fill 4 E annexure with indigenous items of the application.
3. To indicate specific item of import in Advance Authorization.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	109 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BALAJI CORK
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00315813AM22
RA File Number	05AX04000449 AM22
Licence No and Date	0511007852/12/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	110 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	VINTY IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00325341AM22
RA File Number	05AX04000668 AM22
Licence No and Date	0511008115/20/01/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information.

1. Manufacturing process and indicating indigenous items to use in making export items.

2. Weight of export item is 20000 kg, whereas the weight of total import items is 18700 kg and NIL has been indicated against indigenous items. The same may be clarified.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	111 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00329183AM22
RA File Number	08AX04000304 AM22
Licence No and Date	0811003843/24/01/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information.

1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, indicating yield of reaction with justification.
2. COA report indicating composition of export item.
3. End use of Export item

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	112 / NC/4/MEET/Nov/202425/14
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Case Status	Case Rejected
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00330849AM22
RA File Number	08AX04000338 AM22
Licence No and Date	0811003871/25/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	113 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00331245AM22
RA File Number	08AX04000030 AM22
Licence No and Date	0811003873/25/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	114 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00336784AM22
RA File Number	08AX04000343 AM22
Licence No and Date	0811003926/31/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	115 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00341297AM22
RA File Number	34AX04000192 AM22
Licence No and Date	3411001757/03/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information.	

1. To indicate export and import items in Kg or Cubic meter for the calculation.
2. Manufacturing process indicating stage wise wastage of raw material.
3. Calculation for requirement of raw material for the manufacture of export item indicating net import content and wastage separately in Kg or Cubic meter.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	116 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00345851AM22
RA File Number	02AX04000127 AM22
Licence No and Date	0211001935/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information.	
1. Copy of CIB registration showing approved composition of export item. 2. Density of export item	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	117 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SWASTIK PLASTOALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00346024AM22

RA File Number	02AX04000132 AM22
Licence No and Date	0211001937/07/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	118 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00347479AM22
RA File Number	03AX04000803 AM22
Licence No and Date	0311011215/08/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	119 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00350205AM22
RA File Number	02AX04000103 AM22

Licence No and Date	0211001960/10/02/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:		
Export Item: RESORCINOL STEARIC ACID MELT (RSAM)		
Qty.: 60000 Kg		
Import Items:		
S. no.	Item description	Qty. recommended
1	RESORCINOL	0.815 Kg/per kg of export
2	STEARIC ACID	0.215 kg per kg of export
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions		

Case No.	120 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00350288AM22
RA File Number	05AX04000945 AM22
Licence No and Date	0511008757/10/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information. • The Committee observed that, despite multiple reminders, the firm Manufacturing process indicating details of import items & Export items with photographs etc. • The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg term. • Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. • Specific name with specification of import item.	

- Justification for wastage in making export items.

has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	121 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00356334AM22
RA File Number	08AX04000441 AM22
Licence No and Date	0811004072/15/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information.

1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification.
2. COA report indicating composition of export item.
3. End use of Export item.

The Committee observed that, despite multiple reminders, the firm did not submit a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee has decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	122 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	DUBOND PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00357491AM22
RA File Number	08AX04000360 AM22

Licence No and Date	0811004077/16/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information. 1. Full generic / chemical name with specification of each import item says for, import item 4 is Methyal, item 6 is plastic etc. 2. To specify the items, whether these are raw materials/consumable /Components/packing material. 3. Weight of export items in kg terms. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	123 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00360388AM22
RA File Number	03AX04001331 AM22
Licence No and Date	0311011591/19/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	124 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ARJUNA NATURAL PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00363431AM22
RA File Number	10AX04000061 AM22
Licence No and Date	1011000896/22/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Mfg. process in details. 2. Details of by product obtained and its commercial value. 3. Authentic Literature show content of AITC in mustard seed bran meal. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	125 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00366442AM22
RA File Number	05AX04001095 AM22
Licence No and Date	0511010491/24/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Complete spec of each export product with complete COA 2. Spec of import item with COA from supplier 3. Details of indigenous input with qty 4. Mfg. process in detail The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	126 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00367338AM22
RA File Number	05AX04001111 AM22
Licence No and Date	0511010506/25/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information. 1. Manufacturing process indicating details of import items & Export items with photographs etc. 2. The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg term. 3. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. 4. Specific name with specification of import item. 5. Justification for wastage in making export items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	127 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001658AM23
RA File Number	NA
Licence No and Date	0311012000/28/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that this case has already been approved in	

Norms Committee Meeting No- NC/4/MEET/Jul/202425/9 dated 09.09.2024. Therefore, the committee decided to reject this case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	128 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00372546AM22
RA File Number	02AX04000171 AM22
Licence No and Date	0211002042/02/03/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information.	
• COA report on both import and export items. • Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application. • Calculation for the requirement of inputs (both indigenous and imported) for the manufacture of export item.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	129 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00378650AM22
RA File Number	08AX04000569 AM22
Licence No and Date	0811004300/07/03/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information.

1. Complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	130 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GANGWAL HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00379330AM22
RA File Number	03AX04001206 AM22
Licence No and Date	0311012394/08/03/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information.

1. Approved composition of export item.
2. COA of export item.
3. COA of import from foreign supplier.
4. Stepwise details of wastage claimed.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	131 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

HQ File Number	HQRNORM APPLY 00387408AM22
RA File Number	05AX04001307 AM22
Licence No and Date	0511011025/15/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	132 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00396827AM22
RA File Number	34AX04000364 AM22
Licence No and Date	3411002003/22/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	133 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	INDOTAN CHEMICALS LTD

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00398213AM22
RA File Number	02AX04000210 AM22
Licence No and Date	0211002162/23/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	134 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GTF PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00400976AM22
RA File Number	08AX04000634 AM22
Licence No and Date	0811004502/25/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. To give the weight of the export item in kg terms. 2. Composition of export item, giving net import content in export item (in kg term). 3. Calculation of the requirement of raw materials (both imported and indigenous) for the manufacture of export item, giving wastage separately The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	135 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00407650AM22
RA File Number	03AX04002013 AM22
Licence No and Date	0311013445/30/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	136 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PHARMAFFILIATES ANALYTICS AND SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00409714AM22
RA File Number	30AX04000173 AM22
Licence No and Date	3011001989/31/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information. 1. Kindly provide copy of application. 2. Kindly check ITC HS code for all the export items. 3. Also confirm the export quantity. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the	

deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	137 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000060AM23
RA File Number	06AX04000168 AM22
Licence No and Date	0611001265/04/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information.

1. Manufacturing process of the export item GAS / MOISTURE ABSORBER (SILICA GEL ABSORBENTS) with calculation of requirement of Silica gel.
2. For the Export quantity of 1 Kg, SILICA GEL is asked 1 kg when indigenous items of 1.2 Kg/kg of export have also been used, therefore, the same has to clarify.
3. Current production of export item vis a vis consumption of all the raw materials duly certified by Chartered Accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	138 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	STRESCON INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000129AM23
RA File Number	02AX04000010 AM23
Licence No and Date	0211002227/07/04/2022

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	139 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000201AM23
RA File Number	08AX04000678 AM22
Licence No and Date	0811004635/12/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification. 2. COA report indicating composition of export item. 3. End use of Export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	140 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected

Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000216AM23
RA File Number	13AX04000006 AM23
Licence No and Date	1311001152/13/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Specification of Import and export items, indicating weight of export item. 2. Manufacturing process using all the raw materials (both imported and indigenous) in the end product. 3. Function of import items in manufacturing the export item with calculation for quantity required. 4. To fill details of imported and indigenous items in 4 E annexure with production consumption data for the last three years duly certified by CA. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	141 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000261AM23
RA File Number	03AX04000166 AM23
Licence No and Date	0311013927/18/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	142 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000295AM23
RA File Number	03AX04002127 AM22
Licence No and Date	0311013969/19/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	143 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000309AM23
RA File Number	03AX04001948 AM22
Licence No and Date	0311013985/19/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information.	

1. Complete specification of import and export indicating boiling range.
2. COA of import item indicating boiling range.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	144 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000355AM23
RA File Number	05AX04000070 AM23
Licence No and Date	0511011874/20/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 28.06.2024, to provide the following information. 1. Details given is for some other item rather than import and export asked for. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	145 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000386AM23
RA File Number	03AX04000270 AM23
Licence No and Date	0311014107/23/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information.

- 1.Complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	146 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000428AM23
RA File Number	05AX04000216 AM23
Licence No and Date	0511012094/26/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information.

1. To indicate the import quantity, as it is given 0 MT in application.
2. Process chart for manufacturing the export item, as the process given doesn't seem to be correct.
3. To indicate indigenous items to use in manufacturing and accordingly to fill 4 E annexure.
4. Justification with calculation for wastage of 10% in the process.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	147 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	JAYPEEM GRANITES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00000478AM23
RA File Number	09AX04000405 AM22
Licence No and Date	0911002918/28/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	148 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000581AM23
RA File Number	08AX04000157 AM23
Licence No and Date	0811004861/05/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Specification with indicating GSM of all the import and export items and also quantity in square meter. 2. Thickness/GSM of Adhesive Coating. 3. Application of Silicon and to give Production of export item vis a vis consumption of raw materials (both imported and indigenous) for the last three years duly certified by Chartered accountant. 4. To take help of SION fixed at A- 2866 of handbook of procedure vol II. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	149 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000670AM23
RA File Number	05AX04000352 AM23
Licence No and Date	0511012340/09/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	150 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000694AM23
RA File Number	05AX04000373 AM23
Licence No and Date	0511012434/10/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	151 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000718AM23
RA File Number	05AX04000273 AM23
Licence No and Date	0511012467/11/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	152 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000747AM23
RA File Number	02AX04000087 AM23
Licence No and Date	0211002400/13/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E.	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	153 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000820AM23
RA File Number	03AX04000744 AM23
Licence No and Date	0311014802/18/05/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the Advance Authorization- 0311014802 dated 18.05.2022 had been amended from RA Mumbai on dated 30.06.2022. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as applied for with nil wastages as under.

Export item	Qty.	S.N.	Import Item	Qty. Recommended
ZINCALITE CLZ 780 M	33000 Liter.	1	RALUFON NAPE 14-90	3300 Kg.
		2	SODIUM GLUCONATE	1650 Kg.
ZINCALITE CLZ 780 R	31000 Liter.	1	RALUFON NAPE 14-90	3100 Kg.
		2	SODIUM GLUCONATE	2325 Kg.
GROWCHROME HB 2205 C	30000 Kg.	1	TRISURFIN	9000 Kg.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	154 / NC/4/MEET/Nov/202425/14
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Case Status	Case Rejected
Party Name	BANKIM PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000997AM23
RA File Number	03AX04002028 AM22
Licence No and Date	0311015011/26/05/2022
Norms Committee Decision: The Committee considered the case as per as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. As per net content of import indicated in export wastage seems to be nil, while as per wastage in app.4e wastage shown as 3% .pl clarify. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	155 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00004068AM25
RA File Number	50AX04000020 AM23
Licence No and Date	5011000490/27/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested to refix the ad-hoc norms, approved in NC Meeting No-NC/4/MEET/Jan/202324/6 dated 12.01.2024. after detailed deliberation, the committee decided to refix the ad-hoc norms as under: Export item: Silicone Coated Release Paper (GSM30 to 200 coating from one percent to three percent) (Slitted into Various width) Qty.: 300000 Kg. Import items: - Glassine paper 30 to 200 GSM (in Jumbo roll) Qty. Recommended: - 312000 Kg.	

Note: GSM of Export item should match with import item.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	156 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001154AM23
RA File Number	07AX04000128 AM23
Licence No and Date	0711004168/02/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm appeared on 29.08.2024 before the Norms Committee to explain their case. The committee heard the firm's explanation in detail and directed the firm to submit the following information for fixation of norms: 1. Copy of CIB Registration with approved composition of export item. 2. Density of export item. 3. Justification for norms applied not matching with 4E. The case stands deferred.	

Case No.	157 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	3AK CHEMIE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001265AM23
RA File Number	09AX04000162 AM23
Licence No and Date	0911003144/08/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the	

deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	158 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001301AM23
RA File Number	03AX04001133 AM23
Licence No and Date	0311015394/10/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	159 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001307AM23
RA File Number	52AX04000545 AM23
Licence No and Date	5211002628/10/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Complete specification with GSM of the export and Import items.	

2. Calculation of requirement of raw material/s with CAD, drawing / design, giving wastage separately and to fill 4 E annexure with indigenous items of the application.
3. Details of Import item 3 'TOP SCREEN PC 140 RP 105 TC 591 PAPER CHEMICAL COMPOUND' with its application in export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	160 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001331AM23
RA File Number	08AX04000279 AM23
Licence No and Date	0811005157/13/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information.

1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification.
2. COA report indicating composition of export item.
3. End use of Export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	161 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	GRAUER AND WEIL (INDIA) LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001353AM23
RA File Number	03AX04001205 AM23
Licence No and Date	0311015465/13/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as applied for with nil wastages. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	162 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001361AM23
RA File Number	02AX04000138 AM23
Licence No and Date	0211002534/13/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	163 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001383AM23
RA File Number	50AX04000027 AM23
Licence No and	5011000507/14/06/2022

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information. • COA report of Export item indicating composition. • Complete calculation for the requirement of each item (both imported and indigenous) for the manufacture of export item, based on COA report. • Production /consumption data of export item for the last three years duly certified Chartered Accountant. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	164 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001413AM23
RA File Number	03AX04001460 AM23
Licence No and Date	0311015556/16/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	165 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001421AM23
RA File Number	03AX04001459 AM23
Licence No and Date	0311015599/16/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	166 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001432AM23
RA File Number	03AX04001521 AM23
Licence No and Date	0311015613/16/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	167 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00001621AM23
RA File Number	05AX04000843 AM23
Licence No and Date	0511013409/23/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	168 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001622AM23
RA File Number	05AX04000845 AM23
Licence No and Date	0511013410/23/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	169 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

HQ File Number	HQRNORM APPLY 00001719AM23
RA File Number	52AX04001555 AM23
Licence No and Date	5211002730/28/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information. 1. Complete specification with GSM of the export and Import items. 2. Calculation of requirement of raw material/s with CAD, drawing / design, giving wastage separately and to fill 4 E annexure with indigenous items of the application. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	170 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002050AM23
RA File Number	02AX04000207 AM23
Licence No and Date	0211002698/14/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	171 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected

Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002077AM23
RA File Number	03AX04002204 AM23
Licence No and Date	0311016388/15/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	172 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002094AM23
RA File Number	03AX04002068 AM23
Licence No and Date	0311016397/16/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. Complete specification of import and export indicating boiling range. 2. COA of import indicating boiling range The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	173 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002303AM23
RA File Number	03AX04002433 AM23
Licence No and Date	0311016662/27/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 19.09.2024, to provide the following information. • The molar weight of each export product. • Stoichiometric balance to arrive at the quantity of raw material in the basis of molar weight and yield. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	174 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002322AM23
RA File Number	02AX04000237 AM23
Licence No and Date	0211002766/28/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	175 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002357AM23
RA File Number	05AX04001216 AM23
Licence No and Date	0511014025/29/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	176 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002369AM23
RA File Number	03AX04002505 AM23
Licence No and Date	0311016738/29/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. In the 4 E annexure, the four import items have been mentioned, whereas in application only two import items have been indicated, therefore, to clarify the same. 2. To indicate the correct calculation indicating net quantity of imported and indigenous items and wastage separately. 3. GSM of import item and coating of adhesive on paper. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to	

reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	177 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GTF PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002444AM23
RA File Number	08AX04000728 AM23
Licence No and Date	0811005672/03/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	178 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002515AM23
RA File Number	03AX04002536 AM23
Licence No and Date	0311017020/08/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to	

reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	179 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002608AM23
RA File Number	03AX04002270 AM23
Licence No and Date	0311017130/11/08/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	180 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002613AM23
RA File Number	08AX04000806 AM23
Licence No and Date	0811005747/12/08/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to	

reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	181 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002635AM23
RA File Number	03AX04002704 AM23
Licence No and Date	0311017153/12/08/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	182 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002762AM23
RA File Number	05AX04001480 AM23
Licence No and Date	0511014451/24/08/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to	

reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	183 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002789AM23
RA File Number	05AX04001494 AM23
Licence No and Date	0511014481/25/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the following information: • Manufacturing process indicating details of import items & Export items with photographs etc. • Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. • Composition of export item. • Specific name with specification of import item. Justification for wastage in making export items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	184 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002876AM23
RA File Number	03AX04002694 AM23
Licence No and	0311017591/01/09/2022

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	185 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002884AM23
RA File Number	05AX04001501 AM23
Licence No and Date	0511014592/01/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at CLA-Delhi on dated 09.07.2024. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	186 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00002928AM23
RA File Number	52AX04001619 AM23
Licence No and Date	5211003161/02/09/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	187 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003069AM23
RA File Number	03AX04002916 AM23
Licence No and Date	0311017815/12/09/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case.	
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	188 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003078AM23
RA File Number	08AX04000899 AM23
Licence No and Date	0811005995/13/09/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.10.2024, to provide the following information.	

1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical reaction indicating Molecular weight of reactants and products, with yield of reaction with justification.
2. COA report indicating composition of export item.
3. End use of Export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	189 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003100AM23
RA File Number	03AX04002976 AM23
Licence No and Date	0311017854/14/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information.

- Generic description of import item no. 1 with catalogue.
- Whether the diluent in the present case is Base oil or Power Lup 15 as mentioned in detail. Please clarify with catalogue.
- The % Active ingredient in export item may be justified by calculation sheet.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	190 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003363AM23
RA File Number	03AX04003105 AM23
Licence No and Date	0311018152/25/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. • Import item no. 3 and 4 are not matching with the approves composition as given In CIB registration. Technical justification for deviation from approved composition may be furnished. • Stepwise material balance for entire process may be given. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	191 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003365AM23
RA File Number	03AX04003228 AM23
Licence No and Date	0311018154/25/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.08.2024, to provide the following information. 1. COA of import item no. 2 and 3. 2. % Content of import item no. 2 and 3 in the approved composition as per CIB registration. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	192 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003468AM23
RA File Number	03AX04003356 AM23
Licence No and Date	0311018271/30/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	193 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003469AM23
RA File Number	03AX04003357 AM23
Licence No and Date	0311018272/30/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	194 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003486AM23
RA File Number	05AX04001780 AM23
Licence No and Date	0511015094/30/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	195 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003511AM23
RA File Number	05AX04001906 AM23
Licence No and Date	0511015121/03/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was called for a personal hearing through video conferencing to discuss the manufacturing process. However, due to some technical reasons, the firm could not attend the personal hearing. The firm, via email dated 10.12.2024, has requested the withdrawal of the norms application and agreed to pay the applicable duty as per the Foreign Trade Policy (FTP). Accordingly, the committee decided to close this case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	196 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ARYSTA LIFESCIENCE INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003537AM23
RA File Number	03AX04000585 AM23
Licence No and Date	0311018351/04/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	197 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	KODIXODEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003550AM23
RA File Number	56AX04000196 AM23
Licence No and Date	5611001216/06/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the following information. 1. Complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	198 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003590AM23
RA File Number	03AX04002918 AM23
Licence No and Date	0311018436/09/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 28.06.2024, to provide the following information. • Norms applied for import item no. 3 and 4 are not supported by the approved composition in CIB registration. Deviation from approved composition may be explained. • COA of export item may be furnished to show content of each input in export. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	199 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003591AM23
RA File Number	03AX04002921 AM23
Licence No and Date	0311018437/09/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee	

decided to close the case.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	200 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003631AM23
RA File Number	03AX04003550 AM23
Licence No and Date	0311018496/11/10/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	201 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003645AM23
RA File Number	02AX04000396 AM23
Licence No and Date	0211003159/11/10/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to	

reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	202 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003657AM23
RA File Number	05AX04001850 AM23
Licence No and Date	0511015251/12/10/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 01.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	203 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003768AM23
RA File Number	03AX04003575 AM23
Licence No and Date	0311018620/17/10/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information.	
1. Composition of each export item showing pigment and additives used. 2. % Yield on molar basis for each export item in the coupling reaction.	

3. No. of moles of BON acid used in coupling reaction with technical justification.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	204 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003775AM23
RA File Number	03AX04003573 AM23
Licence No and Date	0311018624/17/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Composition of each export item showing pigment and additives used. 2. Complete chemistry, mol. Weight and % yield on molar basis. 3. What is the difference between TF and TTR grade of import item, and justification for using both. 4. Material balance for each step of manufacturing. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	205 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

HQ File Number	HQRNORM APPLY 00003777AM23
RA File Number	03AX04003574 AM23
Licence No and Date	0311018625/17/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. C.I No of export item. 2. Composition of export showing % content of kaolin and other additives. 3. Complete chemical reaction, mol. Weight and % yield on molar basis. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	206 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003821AM23
RA File Number	08AX04001189 AM23
Licence No and Date	0811006286/18/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. Manufacturing process indicating Drawing /Design of export items and whether PE will be coated on paper before making cups. 2. Indigenous items to use in manufacturing export items and accordingly to fill 4 E. 3. To give specification of each export item and whether Import items are in jumbo rolls or in cut to sizes. 4. Calculation for the requirement of paper in manufacturing export items giving net content and wastage separately.	

5 Export item No: 3 is only PE coated paper, therefore, to give size/s of export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	207 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003891AM23
RA File Number	03AX04003521 AM23
Licence No and Date	0311018784/21/10/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information.	
1. Copy of CIB registration with approved composition to show the content of each input in the export item.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	208 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003892AM23
RA File Number	03AX04003520 AM23
Licence No and Date	0311018788/21/10/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information.

1. Copy of CIB registration with approved composition to show the content of each input in the export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee has decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	209 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00003977AM23
RA File Number	05AX04002138 AM23
Licence No and Date	0511015523/31/10/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	210 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004023AM23
RA File Number	09AX04000665 AM23

Licence No and Date	0911003892/02/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	211 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00000889AM24
RA File Number	03AX04003948 AM23
Licence No and Date	0311019114/10/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E along with representation for review. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	212 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	GFCL EV PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004467AM23
RA File Number	34AX04000756 AM23

Licence No and Date	3411003021/18/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	213 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004497AM23
RA File Number	13AX04000226 AM23
Licence No and Date	1311001579/21/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	214 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	STANDARD CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004576AM23
RA File Number	30AX04000367 AM23
Licence No and	3011002857/24/11/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	215 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004584AM23
RA File Number	09AX04000758 AM23
Licence No and Date	0911004016/24/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	216 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	JAGANNATH INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004661AM23
RA File Number	13AX04000231 AM23
Licence No and Date	1311001599/29/11/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated	

25.08.2024, to provide the following information.

1. To indicate GSM and Dimension of paper roll to import.
2. GSM and Dimension of PE coated Export Item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	217 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	AKAY NATURAL INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004867AM23
RA File Number	10AX04000215 AM23
Licence No and Date	1011001492/07/12/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	218 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004938AM23
RA File Number	05AX04002698 AM23
Licence No and Date	0511016312/12/12/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	219 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	HRIDOL CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005093AM23
RA File Number	08AX04001461 AM23
Licence No and Date	0811006786/19/12/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	220 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005174AM23
RA File Number	03AX04004314 AM23
Licence No and Date	0311020188/21/12/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms for Advance Authorization No- 0311013023 dated 17.03.2022 in NC Meeting No- NC/4/MEET/Jun/202223/6dated 12.07.2022, the committee decided to approve the ad-hoc norms as under:

Export Item	Qty.	Import item	Quantity Recommended(Kg)
Metconazole Technical 94% Min. (Metconazole Technical 94% Min.)	1 Kg	Dimethyl Sulfoxide(DMSO)	0.983
		Trimethyl Ortho Formate	0.019
		N-Methyl 2-Pyrrolidone (NMP)	1.241
		Ethyl Cyclohexane	0.144
		Methanol (MeOH)	0.027
		Toluene	0.671
		Sodium Methoxide Solution 28% Min.	2.226
		Para Chloro Benzyl Chloride (PCBC)	0.938
		Dimethyl Formamide	0.045
		Bromine (Liquid Bromine)	1.707
		Sodium Hydride 60% (NaH)	0.246
		Dimethyl Adipate	1.047
		Sodium Tertiary Butoxide	0.271
		1,2,4 Traizole	0.400

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	221 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005275AM23
RA File Number	03AX04004531 AM23
Licence No and Date	0311020260/26/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	222 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005482AM23
RA File Number	52AX04001723 AM23
Licence No and Date	5211003876/03/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	223 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005571AM23
RA File Number	06AX04000282 AM23
Licence No and Date	0611001793/05/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	224 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005607AM23
RA File Number	03AX04005049 AM23
Licence No and Date	0311020564/09/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the following information. 1. To indicate width /sizes and GSM of Paper tape in jumbo roll. 2. To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	225 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BHARAT KUMAR & COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005614AM23
RA File Number	02AX04000574 AM23
Licence No and Date	0211003632/09/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	226 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005624AM23
RA File Number	06AX04000316 AM23
Licence No and Date	0611001799/09/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	227 / NC/4/MEET/Nov/202425/14	
Case Status	Case Approved	
Party Name	TECHNO WAXCHEM PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024	
HQ File Number	HQRNORM APPLY 00005665AM23	
RA File Number	02AX04000564 AM23	
Licence No and Date	0211003651/11/01/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:		
Export Item: RESORCINOL STEARIC ACID MELT (RSAM)		
Qty.: 50000 Kg		
Import Items:		
S. no.	Item description	Qty. recommended
1	RESORCINOL	0.815 Kg/Kg of export
2	STEARIC ACID	0.215 kg/Kg of export
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions		

Case No.	228 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005705AM23
RA File Number	03AX04005028 AM23
Licence No and	0311020686/13/01/2023

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	229 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	POPULAR INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00006507AM24
RA File Number	10AX04000243 AM23
Licence No and Date	1011001554/18/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: Export item: SCENTED CANDLES ASSORTED SIZES, SHAPES AND COLOURS (SCENTED CANDLES ASSORTED SIZES, SHAPES AND COLOURS Qty.: 101121 kg Import Item: PALM STERIN RSPO certified MB RBD palmin brand SMP 52 MIN Qty. Recommended; 0.227 kg/Kg of export item. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	230 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	SPOTON COATINGS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005833AM23
RA File Number	52AX04001746 AM23
Licence No and Date	5211004013/19/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	231 / NC/4/MEET/Nov/202425/14				
Case Status	Case Approved				
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024				
HQ File Number	HQRNORM APPLY 00005904AM23				
RA File Number	07AX04001606 AM23				
Licence No and Date	0711006257/24/01/2023				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:					
Sl. No.	Export Item Description	Qty.	Sl.No.	Import Item Description	Qty.
1	PRINTED BOOKS =Qty 34850((Content of Printing Thin paper - uncoated, 39gsm, 69 cm (plus or minus10%) - 37681.260	38228 Kg	1	Thin Printing paper uncoated, 39gsm 69 cm plus or minus 10% for Qty 34850 Nos	42203 Kg

2	Kgs and PU Book Covers in Various Colours - 547.400 Kgs))	5689 Kg	2	PU Book Covers in various Colours -254 GSM qty for 19550 Nos.	575 Kg
	PRINTED BOOKS =Qty 4000 Nos((Contents of Thin Printing Thin paper - uncoated, 36gsm, 66 cm (plus or minus 10%) - 5689.077 Kgs))		3	Thin printing paper uncoated 36gsm 66 cm plus or minus 10% for Qty = 4000 Nos	6372 kg
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.					

Case No.	232 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005911AM23
RA File Number	08AX04001746 AM23
Licence No and Date	0811007096/25/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

	AS PER ADVANCE AUTHORISATION	
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Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective film	As per packing policy
6.	Flexiglas Film	Deleted, as not given in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	233 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005931AM23
RA File Number	02AX04000600 AM23
Licence No and Date	0211003744/27/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.07.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	234 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00006158AM23
RA File Number	08AX04001717 AM23
Licence No and Date	0811007220/08/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Calculation for requirement of inputs (both imported & indigenous) based on Balanced Chemical	

reaction indicating Molecular weight of reactants and products, with yield of reaction with justification.

2. COA report indicating composition of export item.
3. End use of Export item.

The case stands deferred.

Case No.	235 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000558AM24
RA File Number	NA
Licence No and Date	0211003824/09/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied under prior fixation of norms Advance Auth no. 0211003824 dated 09/02/2023 without following proper procedure as per HBP. After detailed deliberations, the committee decided to reject this case and direct the firm to apply the review application as per the process outlined in paragraph 4.17 of HBP for fixing norms or to approach the relevant RA for regularization of the mentioned authorization. The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	236 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00006242AM23
RA File Number	10AX04000261 AM23
Licence No and Date	1011001587/10/02/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated	

25.08.2024, to provide the complete technical details as per annexure to appendix 4E.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	237 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00006262AM23
RA File Number	30AX04000502 AM23
Licence No and Date	3011003140/13/02/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	238 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	SECURITY PRINTING AND MINTING CORPORATION OF INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00006744AM23
RA File Number	03AX04005807 AM23
Licence No and Date	0311021883/03/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination	

and comment of technical authority.

The case stands deferred.

Case No.	239 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00006942AM23
RA File Number	05AX04003258 AM23
Licence No and Date	0511017710/13/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	240 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00007082AM23
RA File Number	33AX04000125 AM23
Licence No and Date	3311001136/20/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 28.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to	

reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	241 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00007250AM23
RA File Number	07AX04001929 AM23
Licence No and Date	0711007212/28/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm appeared for personal hearing before norms committee and explain their case. After detailed deliberation, the committee decided to ask the firm to furnish pointwise reply for the following: 1. Whether the export item is technical grade or 34.5 SC. 2. CIB registration of actual export item showing approved composition. 3. Production – Consumption data dully certified by CA. The case stands deferred.	

Case No.	242 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	TROPICAL CROPS SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00007341AM23
RA File Number	04AX04000827 AM23
Licence No and Date	0411005193/31/03/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the complete technical details as per annexure to appendix 4E. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the	

deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	243 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000272AM24
RA File Number	52AX04000010 AM24
Licence No and Date	5211004582/18/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Complete specification with GSM of the export and Import items. 2. Calculation of requirement of raw material/s with CAD, drawing / design, giving wastage separately and to fill 4 E annexure with indigenous items of the application. 3. Sizes of Cup to export. The case stands for deferred.	

Case No.	244 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	LARIOX INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000296AM24
RA File Number	03AX04000193 AM24
Licence No and Date	0311022944/19/04/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the complete technical details as per annexure to appendix 4E.	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	245 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	ASMITA MARWA WORKSHOP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000420AM24
RA File Number	09AX04000038 AM24
Licence No and Date	0911004874/26/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	246 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	DETERGEO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000456AM24
RA File Number	05AX04000240 AM24
Licence No and Date	0511018559/27/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Process of manufacturing in detail • Please clarify description of export regarding net content 0.528 mt. (total wt. 130.416 mt • Material balance between import and export (on the basis of net content and wastage claimed)	

The case stands deferred.

Case No.	247 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	FLOW TECH CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000507AM24
RA File Number	05AX04000142 AM24
Licence No and Date	0511018605/01/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Percentage of chlorine content in the export item-Chlorinated Paraffin and to give difference with Chlorinated Paraffin wax. 2. Manufacturing process indicating calculation of the requirement of raw materials and to define ESBO. 3. Production/consumption data for the last three years duly certified by Chartered Accountant. The case stands deferred.	

Case No.	248 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	NIKISU FINE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000660AM24
RA File Number	03AX04000454 AM24
Licence No and Date	0311023422/08/05/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 06.06.2024, to provide the following information. 1. Generic name of export not given.	

2. % Solid Content in export

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	249 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00001140AM25
RA File Number	50AX04000011 AM24
Licence No and Date	5011000909/07/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and noted that firm has asked for increased wastages allowed without sufficient justification. Therefore, the committee decided to uphold the previous decision and reject the current request.	
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	250 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00001647AM24
RA File Number	52AX04000061 AM24
Licence No and Date	5211004970/15/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Complete specification with GSM of the export and Import items.	

- To indicate specific item of import, as alternate items are not allowed in Advance Authorization.
- Calculation of requirement of raw material/s with CAD, drawing / design, giving wastage separately and to fill 4 E annexure with indigenous items of the application.

The case stands deferred.

Case No.	251 / NC/4/MEET/Nov/202425/14		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024		
HQ File Number	HQRNORM APPLY 00002012AM24		
RA File Number	34AX04000180 AM24		
Licence No and Date	0311024742/21/06/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Chlorpyrifos 500 G/L+ Cypermethrin 50 G/L EC((CHLORPYRIPHOS 50% + CYPERMETHRIN 5% EC))	1 kg.	CHLORPYRIFOS TECHNICAL 97% W/W MIN	0.5075 kg.
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.			

Case No.	252 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004357AM24
RA File Number	03AX04001568 AM24
Licence No and Date	0311025308/11/07/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information.

1. Complete specification of import and export indicating boiling range.
2. COA of import item indicating boiling range.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	253 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004358AM24
RA File Number	06AX04000110 AM24
Licence No and Date	0611002116/11/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	254 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004385AM24
RA File Number	03AX04001287 AM24
Licence No and Date	0311025337/12/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:	

Export item	Qty.	Import item	Qty. Recommended
Acephate 85% + Bifenthrin 3% WG (Insecticide)(Acephate 85% + Bifenthrin 3% WG (Insecticide))	1 Kg.	O, O-Dimethyl PhosphoramidoThioate (DMPAT) 95% min	0.936 Kg.
		Acetic Anhydride	0.658 kg
		Ethyl Acetate	0.044 kg
		Methylene Dichloride	0.0124 kg
		Bifenthrin Alcohol (2-Methyl-3-Biphenyl Methanol)	0.0148 kg
		Lambda Cyhalothric acid	0.019 kg
		Potassium Carbonate	0.0136 kg
		n-Hexane	0.006 kg
		Hallcomid M-8-10	0.040 kg

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	255 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	RISHABH METALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004470AM24
RA File Number	03AX04001198 AM24
Licence No and Date	0311025488/17/07/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.07.2024, to provide the following information.	

1. Exact name of export product and its end use.
2. % Solid content of export.
3. Details of indigenous input i.e. Resin with catalogue (Chemical Name).

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	256 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM REVIW00003654AM25
RA File Number	06AX04000111 AM24
Licence No and Date	0611002134/21/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommended
ETRIDIAZOLE TECHNICAL(CONTAINING IMPORT INPUT ITEM SR. (1) TRICHLOROACETONITRILE QTY-16949.15 KGS)	1 kg	TRICHLOROACETONITRILE	0.847 kg.

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	257 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	M. G. POLYBLEND
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004694AM24

RA File Number	05AX04001009 AM24		
Licence No and Date	0511020096/28/07/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
WHITE MASTERBATCH (CONTAINING 30% TITANIUM DIOXIDE)	216000 Kg.	TITANIUM DIOXIDE SR 240	66096 Kg.
The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.			

Case No.	258 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	JSW PAINTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004843AM24
RA File Number	03AX04002025 AM24
Licence No and Date	0311026008/04/08/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
1. The unit of measurement of export items should be in KG terms. 2. The percentage of resin content and pigment content in export items, giving calculation to arrive this content from inputs (both imported and indigenous). 3. Calculation of requirement of raw materials indicating net content and wastage separately for the manufacture of export items. 4. Chemical names of inputs, indicating specific item used in the export items.	
The case stands deferred.	

Case No.	259 / NC/4/MEET/Nov/202425/14
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Case Status	Case Rejected
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00004909AM24
RA File Number	03AX04001793 AM24
Licence No and Date	0311026097/07/08/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information. 1. To indicate width /sizes and GSM of Paper tape in jumbo roll. 2. To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll (Width not exceeding 150 MM will not serve the purpose). The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	260 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005080AM24
RA File Number	03AX04002149 AM24
Licence No and Date	0311026364/16/08/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 23.08.2024, to provide the following information. 1.Complete specification of import and export indicating boiling range 2.COA of import item indicating boiling range. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	261 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005149AM24
RA File Number	52AX04000146 AM24
Licence No and Date	5211005509/21/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	262 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00005655AM24
RA File Number	06AX04000167 AM24
Licence No and Date	0611002214/13/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the complete chemistry, molecular weight and % yield on molar basis. The case stands deferred.	

Case No.	263 / NC/4/MEET/Nov/202425/14
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Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00006183AM24
RA File Number	06AX04000206 AM24
Licence No and Date	0611002255/11/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the stepwise complete chemistry with mol weight and % yield on molar basis. The case stands deferred.	

Case No.	264 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00006558AM24
RA File Number	06AX04000237 AM24
Licence No and Date	0611002289/31/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the stepwise complete chemistry with mol weight and % yield on molar basis. The case stands deferred.	

Case No.	265 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00007186AM24
RA File Number	02AX04000516 AM24

Licence No and Date	0211005517/04/12/2023												
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in Advance Authorization against restricted licenses issued by the DGFT. Further, the committee observed that the present Advance Authorization was issued on dated 14.12.2023 for export of "Anode" and restrictions on export of "Anode" were imposed by Notification No-68/2023 dated 07.03.2024. Therefore, after detailed deliberation on the facts of the case and documents provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode Qty.: 21,000 MT Import items: <table border="1"> <thead> <tr> <th>S. no.</th> <th>Item description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Calcined Petroleum Coke*- CP Coke</td> <td>0.644 MT Per MT of Export</td> </tr> <tr> <td>2</td> <td>Anode Butt</td> <td>0.212 MT Per MT of Export</td> </tr> <tr> <td>3</td> <td>Coal Tar Pitch</td> <td>Deleted (Indigenously procured)</td> </tr> </tbody> </table> *Subject to total import granted through "Restricted Item license" by DGFT during the financial year and compliance of other statutory conditions, if any. Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.		S. no.	Item description	Qty. recommended	1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export	2	Anode Butt	0.212 MT Per MT of Export	3	Coal Tar Pitch	Deleted (Indigenously procured)
S. no.	Item description	Qty. recommended											
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export											
2	Anode Butt	0.212 MT Per MT of Export											
3	Coal Tar Pitch	Deleted (Indigenously procured)											

Case No.	266 / NC/4/MEET/Nov/202425/14
Case Status	Case Approved
Party Name	CHEMOCID IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

HQ File Number	HQRNORM APPLY 00007311AM24		
RA File Number	03AX04004031 AM24		
Licence No and Date	0311029249/11/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Chemocid Red G Liquid (Solvent Red 164) (Dye content 65% to 70%)	1 kg.	Ortho Toluidine	0.319 kg
		Meta Toluidine	0.054 kg
		Heptene	0.250 kg
		Beta Npahlthol	0.219 kg
		Aromatic Hydrocarbon Solvent / Xylene	0.385 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	267 / NC/4/MEET/Nov/202425/14		
Case Status	Case Approved		
Party Name	RALLIS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024		
HQ File Number	HQRNORM APPLY 00007530AM24		
RA File Number	03AX04004110 AM24		
Licence No and Date	0311029586/22/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended

Hexaconazole Technical 92% Min. - 95% Min.	1 kg.	META DICHLORO BENZENE (MDCB)	0.596 kg.
		1,2,4 TRIAZOLE	0.295 kg
		DIMETHYL FORMAMIDE (LOW MOISTURE)	0.126 kg
		METHANOL	0.110 kg
		DIMETHYL SULPHATE (DMS)	0.585 kg
		ETHYLENE DICHLORIDE (EDC)	0.101 kg
		DIMETHYL SULPHIDE (IMP)	0.031 kg
		VALERIC ACID	0.426 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	268 / NC/4/MEET/Nov/202425/14		
Case Status	Case Approved		
Party Name	RALLIS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024		
HQ File Number	HQRNORM APPLY 00007531AM24		
RA File Number	03AX04004200 AM24		
Licence No and Date	0311029587/22/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms for Advance Authorization No- 0311013023 dated 17.03.2022 in NC Meeting No- NC/4/MEET/Jun/202223/6dated 12.07.2022, the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import item	Quantity Recommended(Kg)

Metconazole Technical 94% Min. (Metconazole Technical 94% Min.)	1 Kg.	Dimethyl Sulfoxide(DMSO)	0.983
		Trimethyl Ortho Formate	0.019
		N-Methyl 2-Pyrollidone (NMP)	1.241
		Ethyl Cyclohexane	0.144
		Methanol (MeOH)	0.027
		Toluene	0.671
		Sodium Methoxide Solution 28% Min.	2.226
		Para Chloro Benzyl Chloride (PCBC)	0.938
		Dimethyl Formamide	0.045
		Bromine (Liquid Bromine)	1.707
		Sodium Hydride 60% (NaH)	0.246
		Dimethyl Adipate	1.047
		Sodium Tertiary Butoxide	0.271
		1,2,4 Traizole	0.400

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	269 / NC/4/MEET/Nov/202425/14
Case Status	Case Rejected
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024

HQ File Number	HQRNORM APPLY 00007587AM24
RA File Number	03AX04004113 AM24
Licence No and Date	0311029650/27/12/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 22.07.2024, to provide the following information. 1. To indicate the composition of each thickness of Insulating Glass with square meter (separately for each thickness), clearly indicating number glass in it whether laminated / toughened/ annealed glass, its thicknesses, Spacer specific thickness etc. 2. It may be indicated like Toughened Glass/ Laminated glass +spacer +Annealed glass/Toughened Glass etc., as the case may be. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	270 / NC/4/MEET/Nov/202425/14
Case Status	Case Deferred
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202425/ 14 and 29/11/2024
HQ File Number	HQRNORM APPLY 00000629AM25
RA File Number	24AX04000056 AM25
Licence No and Date	2411003516/09/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. To give calculation to arrive quantity of Urea Formaldehyde Resin with reference to norms fixed at H-68. 2. Production of the export item vis a vis Consumption of the item Urea Formaldehyde Resin for the last three years duly certified by CA. The case stands for deferred.	

